

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 63341/2025

[Arising out of impugned final judgment and order dated 15-03-2024 in A482 No.26013/2023 passed by the High Court of Judicature at Allahabad]

SURJEET PRATAP SINGH

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondents

I.A. No.295096/2025-CONDONATION OF DELAY IN FILING

I.A. No.295097/2025-EXEMPTION FROM FILING O.T.

Date : 17-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Kush Chaturvedi, AOR
Ms. Prerna Priyadarshini, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Atharva Gaur, Adv.
Ms. Ayesha Choudhary, Adv.
Mr. Pramothesh Mukherjee, Adv.

For Respondent(s) :Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Read the office report dated 16th December, 2025.
2. Respondents 1 and 2 have been duly served.
3. Vakalatnama has been filed on behalf of the respondent no.1. However, no one has entered appearance on behalf of the respondent no.2.
4. Delay condoned.

5. Leave granted.
6. Notice of lodgement of appeal be sent to the respondent no.2.
7. Relist the appeal on 29th January, 2026, fairly high on Board.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)